

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 6/TT/2021

Date: 23.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of Transmission Tariff for the 2001-04 tariff period, 2004-09 tariff period and 2009-14 tariff period, truing up of Transmission Tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Combined Asset-1 & 2: Combined Assets of 500 MVA 400/220 kV ICT-III & 500 MVA 400/220 kV ICT-IV along with associated bay at Maharaniabagh Sub-Station (DOCO: 1.12.2010), Asset-3: 500MVA, 400/220 kV ICT-II along with associated bays at Lucknow (DOCO: 1.2.2012), Asset-4: 400/220 kV ICT along with associated bays at Bahadurgarh Sub-Station (DOCO: 1.11.2011) covered under Transmission System associated with “Northern Region System Strengthening Scheme- XXIII” in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.7.2021:

2. Provide soft copy of the tariff forms for the 2009-14 tariff period.
3. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2014-19 and 2019-24 period for all the assets.
4. Provide Initial Spares discharge statement.

5. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
6. Confirm whether additional ACE is expected beyond 2023-24.
7. Liability flow statement to be submitted for Asset-I as per the format provided in Annexure-I.
8. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2014	Discharge						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.

